
(2026) 07 NCLAT CK 0083

In the National Company Law Appellate Tribunal

Case No : I.A. No. 4889 of 2026 in Comp. App. (AT) (Ins) No. 36 of 2024

Sandeep Behl

APPELLANT

Vs

Nirmal Trading Company & Ors.

RESPONDENT

Date of Decision : 22-07-2026

Acts Referred:

Citation : (2026) 07 NCLAT CK 0083

Hon'ble Judges : Yogesh Khanna, Officiating Chairperson; Barun Mitra, Member (Technical); Ajai Das Mehrotra, Member (Technical)

Bench : Full Bench

Advocate : For Appellant(s) : Present but appearance not marked. For Respondent(s) : Mr. Sandeep Bisht and Ms. Summi Singh, Advocates for R1.

Final Decision : Dismissed

Judgement

(Hybrid Mode)

I.A. No. 4889 of 2026: This application has been filed seeking clarification and for setting aside the direction related to the fees/expenses of the Resolution Professional as contained in the Judgment dated *08.11.2024*.

2. Firstly, the Judgment was delivered on *08.11.2024* and this application is filed on *27.05.2026*. Secondly, the appeal against the Judgment dated *08.11.2024* has been dismissed by the Hon'ble Supreme Court *vide* an order dated *21.02.2025* passed in Civil Appeal No. *1372 of 2025*. Thus, the Judgment dated *08.11.2024* merges with the order of the Hon'ble Supreme Court.

3. Even otherwise on merits, the alleged portion of the Judgment does not require any clarification as there is no ambiguity in it.

4. It is the submission of the learned counsel for the Respondent if the applicant wished to have the said portion of the Judgment deleted, he ought to have filed an appeal or review, if permissible, within the period of limitation.

5. Considering the said submission, we are not inclined to entertain the

application. The application is **dismissed**.

6. The applicant may pursue alternative remedies as per law.